

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:2601  
ANSWERED ON:28.07.2014  
DEVELOPMENT OF MINING AREAS  
Prabakaran Shri K.R.P.

**Will the Minister of MINES be pleased to state:**

- (a) whether the Government has chalked out any plan for inclusive development in the mining areas across the country;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to impress upon lease holders of mines to spend certain percentage of the cost of mineral explored on welfare and inclusive development of the mining areas?

**Answer**

THE MINISTER OF STATE FOR MINES, STEEL AND LABOUR & EMPLOYMENT (SHRI VISHNU DEO SAI)

(a) and (b): Yes Madam. Government has enunciated the National Mineral Policy, 2008, which seeks to develop a sustainable framework for optimum utilisation of the country's natural mineral resources for the industrial growth in the country and at the same time improving the life of people living in the mining areas, which are generally located in the backward and tribal region of the country. The mineral policy also enunciates that special care will be taken to protect the interest of the host and indigenous (tribal) populations through developing model of stakeholder interest based on international best practice. Project affected persons will be protected through comprehensive relief and rehabilitation package in the line with National Rehabilitation and Resettlement Policy.

(c): In terms of Section 9(1) of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957, every mining lease holder pays royalty to the State Government for minerals removed or consumed at the royalty rates specified in the Second Schedule of the MMDR Act, 1957. The provisions of the existing Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder do not require the mining lease holders to spend certain percentage of the cost of minerals extracted on welfare and inclusive development of the mining areas.